



The Policy Chronicle
THE FLAGSHIP BLOG OF
CENTRE FOR POLICIES, LAWS, AND AGENDA, NUSRL (CPLAN)
NATIONAL UNIVERSITY OF STUDY AND RESEARCH IN LAW (NUSRL), RANCHI



CALL

FOR

BLOGS

OCTOBER TO DECEMBER, 2026



www.cplan.in



cplan@nusrlranchi.ac.in



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[@Centre for Policies, Laws and Agenda
NUSRL, Ranchi](https://www.linkedin.com/company/@Centre%20for%20Policies,%20Laws%20and%20Agenda%20NUSRL,%20Ranchi)

About the University

National University of Study and Research in Law (NUSRL), Ranchi, was established in 2010 by Act No. 4 of Jharkhand Legislative Assembly. It is one of the premier national law universities in India, committed to advancing legal education, research, and innovation.

Located in the vibrant city of Ranchi, the university offers an intellectually stimulating academic environment and offers courses such as B.A. LL.B. (Hons.), B.B.A. LL.B. (Hons.), LL.M. and PhD. With a focus on interdisciplinary legal studies, NUSRL prepares its students to meet the challenges of the legal profession in a global context. It aims to produce skilled, ethical, and socially responsible legal professionals who contribute meaningfully to the development of law and society.

About the Centre

The Centre for Policies, Laws and Agenda, NUSRL (CPLAN) has been established in the year 2023 at the National University of Study and Research in Law, Ranchi (NUSRL). In an era marked by dynamic global challenges, the need for thoughtful and informed policy decisions has never been greater. CPLAN is poised to emerge as a leading think tank, working at the intersection of policy, law, and national development.

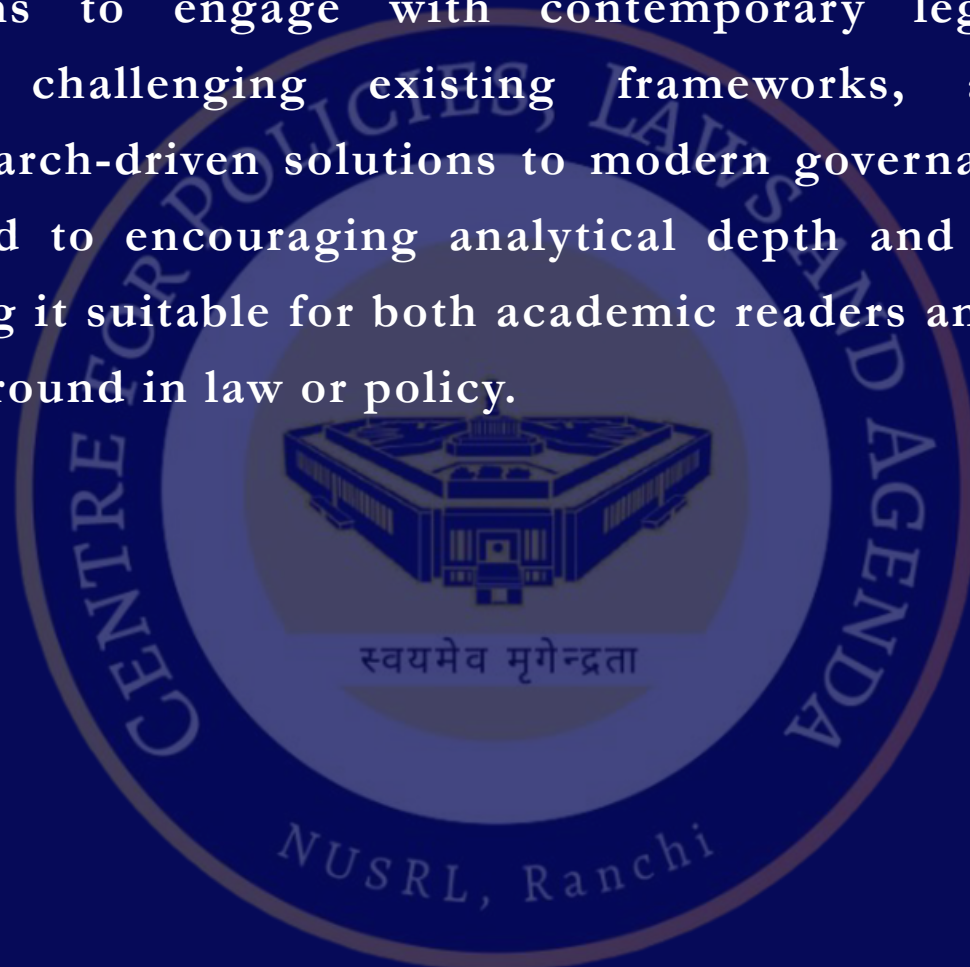
The primary objective and idea behind the inception of the Centre is to promote and facilitate research and activities in the field of Constitutional Law, Legislative Drafting, and Policy Research. The Centre is dedicated to specialized studies in the field of Legislative and Policy Drafting, wherein the main objective is to encourage research and analysis in this dynamic field of law. Through interdisciplinary research, innovative policy solutions, and inclusive dialogues, we aim to address critical issues facing our nation



About the Blog

The Centre for Policies, Laws and Agenda, NUSRL (CPLAN) at National University of Study and Research in Law (NUSRL), Ranchi, is pleased to announce a Call for blogs for its flagship blog “The Policy Chronicle”. The platform is intended to serve as a forum for reflective and critical discourse on matters intersecting law, governance, and public policy.

The blog aims to engage with contemporary legal and policy developments, challenging existing frameworks, and proposing grounded, research-driven solutions to modern governance challenges. It is committed to encouraging analytical depth and accessibility in content, making it suitable for both academic readers and those without a formal background in law or policy.



Themes

The Blog invites submissions on themes including:

- Criminal Law and Reform
- Climate Change and Sustainable Governance
- Artificial Intelligence, Data Protection and Digital Rights
- Gender Justice and Inclusive Society
- Democracy, Constitution and Electoral Reforms
- Human Rights and Justice
- Environmental Law and Climate Justice
- Labour Rights and the Future of Work
- Public Health, Mental Health and Healthcare Policy
- Education, Technology and Equal Access
- Indigenous Communities, Land Rights and Tribal Governance
- Economic Development, Poverty and Social Equity
- Media, Free Speech and Digital Regulation
- Globalisation, International Relations and Humanitarian Concerns
- Law, Technology and Emerging Policy Challenges
- Intellectual property rights and related policies
- Disability Rights and Accessibility Justice
- Law, Sports and Governance
- Disaster Law, Risk Governance and Climate Resilience.

The themes are directional in nature and authors are free to explore intersections between these themes and other relevant aspects of policy analysis.



Eligibility Guidelines

- Submissions are open to Students, academicians, researchers, and professionals from all fields.
- Co-authorship is permitted for up to two authors.

Submission Guidelines

- The manuscripts shall be in the English language only.
- All submissions must be original and unpublished.
- Submissions shall be lucid, contemporarily relevant, and well-researched. The submission must contain a novel analysis of the issue by the author(s). Analytical submissions with concrete suggestions over descriptive submissions with generic suggestions are encouraged.
- Authors must attach a short bio not exceeding 100 words. However, such bio or any other information which reveals the identity of the author in any manner must not be included in the main manuscript.
- Submissions must be made in .doc or .docx format only. The document must be named as “Title_CPLAN_TPC Blog”.
- The length of the submission must not ordinarily exceed 1200-2000 words. However, the limit may be relaxed at the discretion of the advisory board. Further, longer pieces may be published as two or three posts upon the request of the author, which has been approved by the editorial board.
- Authors are encouraged to include relevant images, infographics or flowcharts. Such content must be original or free from copyright restrictions.
- The blog must not be under consideration at any other place.
- Cross-publication of the blog is not permitted.



Formatting Guidelines

REFERENCING

- All references must be hyperlinked within the text itself.
- Where an online source is not available, endnotes may be used.
- Endnotes must follow the Bluebook 21st Edition.
- No speaking notes are allowed.

FORMATTING

- Font: Garamond
- Font Size: 12 (main text), 10 (endnotes)
- Line Spacing: 1.5 (main text), 1.0 (endnotes)
- Alignment: Justified
- Use double quotes and italics when quoting verbatim.
- Italicise the name of statutes, case laws and other legal documents.
- The title and sub-heading 1 must be left aligned, bold, and Capitalise each word.
- The sub-heading 2 must be left-aligned, italicised and in Capitalise Each word.

Ethical Guidelines

- The blog uses Turnitin software for the detection of Similarity and Generative-AI writing.
- Any form of plagiarism is prohibited, and every source being relied upon must be cited.
- Blog follows University Grants Commission (Promotion of Academic Integrity and Prevention of Plagiarism in Higher Educational Institutions) Regulations, 2018 and therefore, similarity must be 10 per cent or below.
- AI-writing, to the extent of 20 per cent, is permitted.

Submission Procedure

- All submissions must be made through [Google Forms](#).



- Submission shall not be accepted through email or any other medium.
- The blog accepts submissions on a rolling basis. However, no submission under the present call for blogs shall be accepted after 31st December, 2026, 11:59 PM.

Withdrawal Procedure

- Submissions can be withdrawn through a withdrawal request addressed to the Editorial Board within 1 week of the submission. After such a period, the request must be accompanied by a valid reason and is subject to the editorial board's discretion.
- The withdrawal request must be communicated to the email cplan@nusrlranchi.ac.in with the Subject stating "Request for Withdrawal- Title of the Manuscript".
- No request for withdrawal shall be considered after acceptance of the manuscript.



Editorial & Review Process

Acknowledgement of Submission: The editorial board will make every effort to acknowledge the receipt of the submission within 48 hours of the submission.

Preliminary Review: At this stage, the editorial board shall check the plagiarism and Generative-AI in the submission. If it adheres to the guidelines, it shall be sent for the next stage; otherwise, the rejection shall be communicated. The editorial board will make best efforts to complete it within 7 days of the submission.

Blind-Review Stage 1: At this stage, the Editorial Board shall review the relevance of the topic, the novelty and originality of the submission, the quality and coherence of the content, the strength of the arguments advanced, compliance with the prescribed submission and citation guidelines, and the overall suitability of the manuscript for publication. Submissions that do not meet the requisite editorial standards may be rejected at this stage, and this will be communicated. Shortlisted manuscripts shall be sent for further review. The editorial board will make best efforts to complete it within 14 days of the submission.

Blind-Review Stage 2: At this stage, the reviewer(s) shall evaluate the manuscript's substantive contribution to the field, analytical depth, methodological soundness, engagement with existing literature, accuracy of authorities and references, logical consistency, and overall scholarly merit. The editorial board will make best efforts to complete it within 21 days of the submission.

Communication with Author(s): The Editorial Board shall communicate its decision to the author. The submission may be accepted for publication, may be sent for revisions, or rejected. Where revisions are required, the author shall be required to make suggested changes within stipulate timeline and re-submit it.



Revision Review Stage: Where a submission has been sent for revisions, the revised manuscript shall be resubmitted by the author within the stipulated period. The revised submission shall thereafter be reviewed to ascertain whether the suggested changes and observations have been adequately incorporated and addressed. The Editorial Board and/or the concerned reviewer(s) may evaluate the revised manuscript for this purpose. Upon being satisfied that the requisite revisions have been duly carried out, the submission may be accepted for publication. If the revisions are found to be inadequate, the Editorial Board may require further revisions or reject the submission. The decision shall be communicated to the author(s)

Formatting and Pre-Publication Stage: Upon acceptance of a submission, the manuscript shall undergo formatting, copy-editing, citation verification, proofreading, and such other editorial processes as may be deemed necessary by the Editorial Board to ensure conformity with the publication's standards. The Editorial Board reserves the right to make minor grammatical, stylistic, formatting, citation-related, and editorial modifications without altering the substantive content of the submission. Upon completion of the editorial process and approval of the final version, the manuscript shall be prepared for publication in the manner and format determined by the Editorial Board.

Publication: Upon completion of the formatting and pre-publication process, the manuscript shall be published in the manner and format determined by the Editorial Board. The editorial board shall make its best efforts to complete it within 7 days of communication of final acceptance.

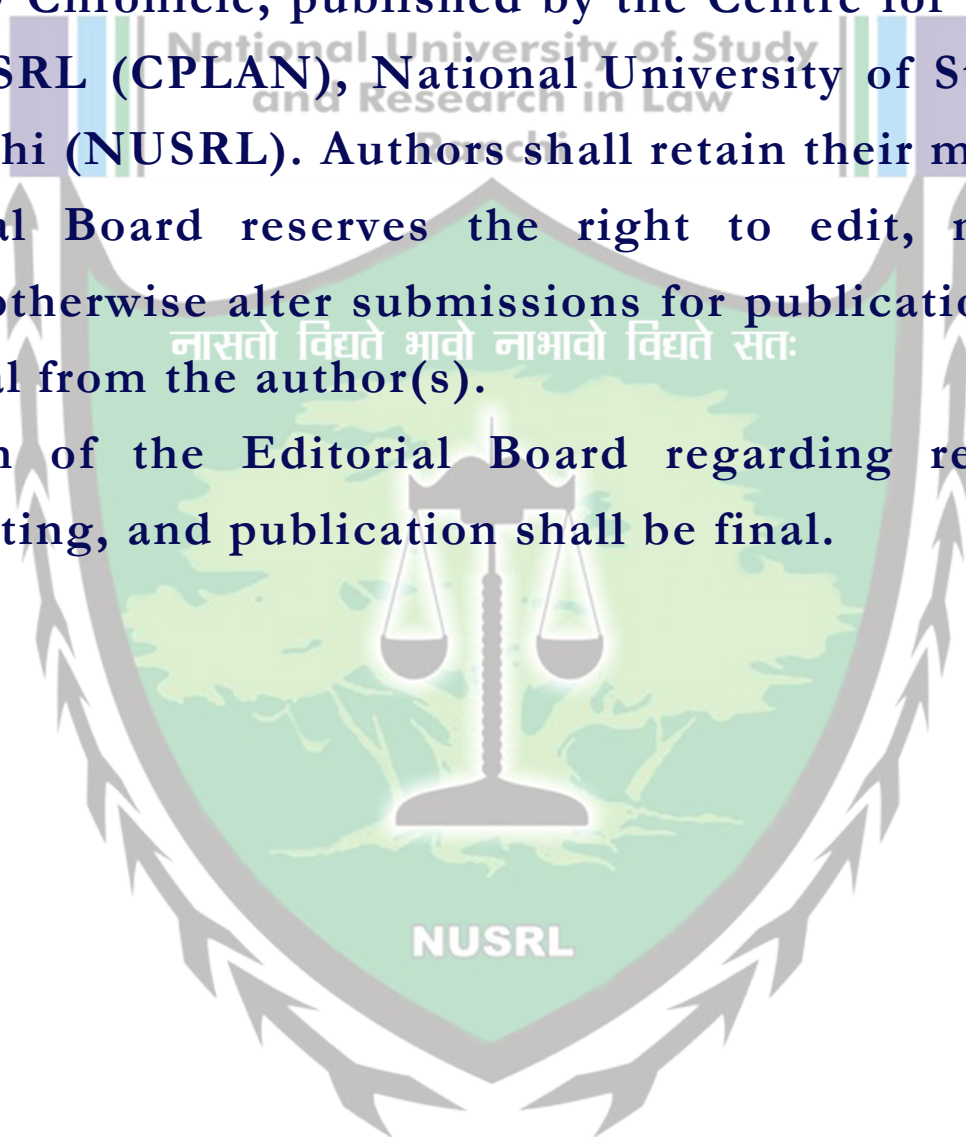
Communication: The publication of the blog shall be shared with the author and upon such platforms, which the editorial board deems necessary.

**Note: Prescribed timeline is tentative and is subject to the university schedule and the availability of reviewers.*



Publication Policy

- Simultaneous submissions are not permitted during the pendency of the review process. Authors may request an expedited review where the subject matter of the submission is time-sensitive. The grant of such a request shall be at the discretion of the Editorial Board.
- Upon acceptance for publication, copyright in the manuscript shall vest in The Policy Chronicle, published by the Centre for Policies, Laws and Agenda, NUSRL (CPLAN), National University of Study and Research in Law, Ranchi (NUSRL). Authors shall retain their moral rights.
- The Editorial Board reserves the right to edit, modify, proofread, format, and otherwise alter submissions for publication without seeking prior approval from the author(s).
- The decision of the Editorial Board regarding review, acceptance, rejection, editing, and publication shall be final.



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